

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.3606/2016

New Delhi this the 24th day of October, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. Birendra Kumar Sinha, Member (A)**

Naresh Pal
[Age about 54 Yrs, Designation – SDE (Civil)]
S/o Late Sh. Kanwal Singh
R/o House No. 1330, Sector 8,
Faridabad, Haryana. ... Applicant

(By Advocate: Mr. Ravi Kant Jain)

VERSUS

1. Union of India
Through its Secretary,
Department of Telecommunication,
Ministry of Communication & IT,
Sanchar Bhawan, New Delhi.
2. Bharat Sanchar Nigam Limited,
Through Chief Managing Director,
Bharat Sanchar Bhawan,
Janpath, New Delhi.
3. The Director (HR)
Bharat Sanchar Nigam Limited,
Bharat Sanchar Bhawan,
Janpath, New Delhi.
4. Chief General Manager,
Northern Telecom Region,
Bharat Sanchar Nigam Limited,
First Floor, Tax Building,
Eastern Court, New Delhi.

...Respondents

O R D E R (Oral)**Mr. V. Ajay Kumar, Member (J):**

Heard the learned counsel for the applicant.

2. It is submitted that the applicant, who had been working as Sub-Divisional Engineer (Civil), has filed this present Original Application (O.A.), aggrieved by the action of the respondents, in imposing penalty of removal from service, vide order dated 21.03.2016 (annexure A-1). it is submitted that his statutory appeal dated 10.09.2016 (Annexure A-2 Colly) addressed to the Director (HR), BSNL, New Delhi, against the impugned order is pending till date.

3. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case by directing the respondent No. 3, the Appellate Authority to consider Annexure A-2 (colly) representation of the applicant and pass appropriate reasoned and speaking order thereon within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of this OA, be enclosed to this order.

(Dr. Birendra Kumar Sinha)
Member (A)

(V. Ajay Kumar)
Member (J)

/daya/